

In The Court of Smt. Priyanka Saikia, JMFC
Sonitpur, Tezpur

Case No: C.R. 882/2017

Hasina Khatoon –vs- Ikramul Hussain and others

21-06-2022

Complainant is absent without any steps.

The Learned Advocate for the complainant has also not taken any steps.

Perused the case record.

It transpires that, the complainant is absent without taking any steps for last several occasions. It looks that, complainant has no more interest in proceeding with this case and is not intending to proceed further.

On considering the entire matter, I find no justification to fix the case time by time where the complainant is not attending the court.

Accordingly, the case is dismissed for non-prosecution of the Complainant.